

(d) whether Government propose to set up a high-level Committee to enquire into the functioning of the School?

THE MINISTER OF EDUCATION AND SOCIAL WELFARE (SHRI S. B. CHAVAN): (a) Rs. 36,81,488.

(b) According to the information furnished by the Jawaharlal Nehru University there are three Computers in the University and two of them are in perfect working condition. The third one is temporarily out of order and arrangements are being made to put it in order

(c) Out of the ten faculty members in School at present, four went abroad during the last three years.

(d) No, Sir.

केन्द्रीय सेवाओं में विकलांग कर्मचारियों के लिए आरक्षित "सलेक्शन ग्रेड"

3759. श्री निहाल सिंह : क्या शिक्षा और समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय सरकार ने इस बारे में जांच कराई है कि केन्द्रीय सेवाओं में कार्य कर रहे विकलांग कर्मचारियों को अनुसूचित जाति और अनुसूचित जनजाति के कर्मचारियों के समान आरक्षित "सलेक्शन ग्रेड" अभी तक नहीं दिये जा रहे हैं; और

(ख) यदि हां, तो केन्द्रीय सरकारी सेवाओं में, मंत्रालयवार, कितने विकलांग कर्मचारी काम कर रहे हैं और उन में से कितने कर्मचारियों को "सलेक्शन ग्रेड" दिये गये हैं ?

शिक्षा और समाज कल्याण मंत्रालय में राज्य मंत्री (श्रीमती शीला कौल) : (क) और (ख). विकलांग व्यक्तियों के लिए सेवाओं में आरक्षण से सम्बन्धित कार्यकारी आदेशों में व्यवस्था की गई है कि प्रारम्भिक नियुक्ति के समय केन्द्रीय सरकार

के विभागों में "ग" और "घ" वर्गों के पदों में 3 प्रतिशत पद/ सेवाएं आरक्षित किए जाएंगे। "सलेक्शन ग्रेडों" में आरक्षण के सम्बन्ध में इस समय कोई आदेश नहीं है। इसलिए प्रश्न नहीं उठता है।

News item captioned 'traffic hampered Azad market salvage'

3760. DR. A. U. AZMI: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether his attention has been drawn to the news-item 'Traffic hampered Azad Market Salvage' appearing in the Indian Express, New Delhi dated the 19th February, 1981;

(b) whether it is a fact that due to utter congestion, fire-fighting operation had been very much hampered during the last fires raging in the capital; and

(c) if so, the steps which Government propose to take to prevent the mushroom growth of illegal factorics in this residential area and remove them to conforming areas?

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (c). Information is being collected and will be placed on the Table of the Sabha.

Sewerage scheme for Chirag Delhi

3761. SHRI PIUS TIRKEY:  
SHRI R. L. P. VERMA:

Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether it is a fact that a new sewerage scheme for Chirag Delhi was inaugurated during monsoon last year;

(b) whether a pit was also dug to launch the scheme and arrangements for the same were made by the Delhi Administration officials; and

(c) if so, the progress so far made in the completion of the said sewerage scheme?

THE MINISTER OF PARLIAMEN-  
TARY AFFAIRS AND WORKS AND  
HOUSING (SHRI BHISHMA NA-  
RAIN SINGH): (a) Yes Sir.

(b) The DDA has reported that a pit was dug and arrangements made by DDA and not by Delhi Administration, to launch the scheme.

(c) The scheme is at the final stage of completion.

### Insecticide Board

3762, SHRI JYOTIRMOY BOSU:  
Will the Minister of AGRICULTURE  
be pleased to state:

(a) whether the performance of the Insecticide Board has been far from satisfactory;

(b) whether it is a fact that the Board has become a tool in the hands of multi-nationals and are making the country dependent on imports of essential formulations which could have been manufactured in this country; and

(c) the details thereof and all matters connected with the same?

THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
AND RURAL RECONSTRUCTION  
(SHRI R. V. SWAMINATHAN): (a)  
No, Sir.

(b) No, Sir.

(c) Details are as per statement:

### Statement

The Central Insecticides Board has been constituted under Section 4 of the Insecticides Act, 1968. The Board is required to advise the Central and State Governments on technical matters arising out of the administration of this Act and also to carry out the functions assigned to the Board by or under this Act. Under the Act, the

Board may advise the Government on matters relating to:—

(a) Risk to human beings and animals involved in the use of insecticides and the safety measures necessary to prevent such risks;

(b) Manufacture, sale, storage, transport and distribution of insecticides with a view to ensure safety to human beings and animals.

2. The Act provides that the Board should be headed by the Director General of Health Services and besides him 16 other ex-officio members who are mostly Heads of Departments and Scientists of repute are on the Board. The other 12 members of the 29 members Board, are nominated by the Central Government for a period of 3 years. Under the Act, the Board may, with the previous approval of the Central Government, make bye-laws for regulating its own procedure and the procedure of other Committees constituted thereof and the conduct of all business is to be transacted by it or such Committee(s). The Insecticides Rule, 1971 framed under the Insecticides Act, 1968 (46 of 1968) further vests the Board with the following functions:—

(a) advise the Central Government on the manufacture of insecticides under the Industries (Development and Regulation) Act, 1951 (65 of 1951);

(b) specify the uses of classification of insecticides on the basis of the toxicity as well as their being suitable for serial application;

(c) advise tolerance limits for insecticides residues and on establishment of minimum intervals between the application of insecticides and harvest in respect of various commodities;

(d) specify the shelf-life of insecticides;

(e) suggest colourisation, including colouring matters which may be